

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

CP No. 6(ND)/17

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.11.2017**

NAME OF THE COMPANY: Mr. Brijesh Uppal Vs. M/s Tryambakam
Logistic Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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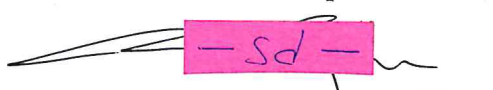
For the Petitioner (s) : None

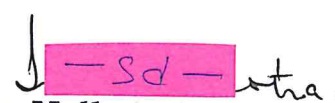
For the Respondents (s): Counsel for the Respondent

ORDER

Ld. Counsel for the Respondent submits that he is unable to produce any resolution vide which he was authorised to enter the agreement with M/s MTS Logistics Pvt. Ltd. He is also unable to give any explanation for having violated the provisions of Section 188 of the Companies Act, 2013, having entered into related party transactions, more so, to the detriment of the petitioner. Affidavit be filed deposing that the resolution which authorised him to enter into an agreement with the MTS Logistics wherein he is a Director along with his brother is not in his possession. Details of the aforesaid Resolution authorizing him to enter into an agreement be fully disclosed and reasons how and why it is not in his possession. Notice also be issued to the ROC as to why prosecution should not be initiated in this case for entering into a related party transaction.

To come up on 24th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)